



KANDIVLI EDUCATION SOCIETY'S SHRI JAYANTILAL H. PATEL LAW COLLEGE

NAAC ACCREDITED 'B++' COLLEGE A Gujarati Linguistic Minority Institute ISO 9001:2015 Certified

Affiliated to The University of Mumbai Approved by The Bar Council of India



NATIONAL INTERCOLLEGIATE LEGAL FEST

7th and 8th March 2026

**PRIZE POOL WORTH
Rs.1,00,000/-**

Media Partner:



Knowledge Partner:



Bhogilal Fadia Road, Kandivli (W), Mumbai-400067.

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COMPETITIONS

CLUES, CRIMES & CONCLUSIONS

**NEGOTIATUS:
THE LEGAL
BARGAINING AREA**

**LEX AUCTION:
UNDER THE GAVEL...
Bid. Brief. Argue.**

**MOOT COURT
COMPETITION**

6th March 2026

Time	Schedule
12.00pm to 1.00pm	Draw of Lots and Memorial Exchange for the Preliminary Round
Day 1: 7th March, 2026	
08:00 am – 09:00 am	Registration & Breakfast
10:00 – 11:00 am	Inauguration
11:00 am – 03:30 pm	Moot Court Competition – Preliminary Rounds (Parallel Event)
11:00 am – 05:30 pm	Negotiatus – The Legal Bargaining Arena (Preliminary Round) (Parallel Event)
11:00 am – 05:30 pm	Clues, Crime and Conclusions (Parallel Event)
11:00 am – 12:00 pm	Lex Auction – Under the Gavel (Auction Phase) (Parallel Event)
12:00 pm – 12:30 pm	Draw of Lots – Lex Auction (Preliminary Debate Round)
02:00 pm – 02:30 pm	Lunch Break
02:30 pm – 05:00 pm	Lex Auction – Under the Gavel (Preliminary Debate Round) (Parallel Event)
04:00 pm – 05:00 pm	Researchers' Test, Memorial Exchange & Draw of Lots (Moot Court – Semi Finals)
06:30 pm – 08:00 pm	Dinner
Day 2: 8th March, 2026	
9.00am-9.30am	Breakfast
9:30 am – 01:00 pm	Moot Court Competition – Semi Final Round
10:00 am – 04:00 pm	Negotiatus – The Legal Bargaining Arena (Final Round) (Parallel Event)
10:00 am – 12:00 pm	Lex Auction – Under the Gavel (Final Auction Round) (Parallel Event)
12:00 pm – 12:30 pm	Draw of Lots – Lex Auction (Final Debate Round)
01:00 pm – 01:15 pm	Memorial Exchange & Draw of Lots – Moot Court (Finals)
01:30 pm – 02:30 pm	Lunch Break
02:00 pm – 04:00 pm	Lex Auction under the gavel – Final Debate Round (Parallel Event)
03:00 pm – 04:30 pm	Moot Court Competition – Final Round
05:00 pm – 06:00 pm	Valedictory & Prize Distribution (Moot Court Competition, Negotiatus & Lex Auction)

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ABOUT KANDIVLI EDUCATION SOCIETY:

The Kandivli Education Society was established in the year 1936, a pioneer Educational Trust in the Western Suburbs of Mumbai city, imparting education for more than nine decades. It runs several educational institutions providing pre- primary education to post-graduation and Ph.D. courses, wherein about 19,000 students receive instruction. Our management has a vision of being an outstanding education provider and believes in imparting value-based education which emphasizes self-discipline and character building.



ABOUT THE COLLEGE:

KES' Shri Jayantilal H. Patel Law College was inceptioned in the year 2012. The college has been accredited B++ by NAAC, certified by ISO 9001:2015, approved by the University of Mumbai and recognized by the Bar Council of India. The college has been growing with achievements and proffering quality legal education. The institute has been proliferating with additional classrooms, additional courses including Masters of Law in Business Law, Criminal Law and Intellectual Property Law and PG diploma courses in Cyber, Intellectual Property, and Taxation Law, and harnessing the same through modern methods and technology-based teaching.

The college commenced with Student Moot Court Society wherein the students are given hands on experience for mooting and presenting of cases according to the standards of legal profession. The college began with its own placement cell which places the in-house students to the available opportunities, the college is in collaboration with well-known firms for the same.

The college has three active forums, i.e., Legal, Cultural, and Sports, wherein various events like moots, debates, elocutions, seminars, workshops, visits to courts and jails, annual day, traditional day, sports meet, and sports day are organized. An internal student newsletter 'Lawsperspective' that wings students to voice their concerns on legal, political, topical, or other issues has been initiated by the Students Research Society. This environment fosters intellectual growth and provides a platform to develop the skills of the students.

The institute strives to achieve the pinnacle of excellence through state-of-the-art infrastructure with dedicated, well-qualified, and accessible staff. The students have been ensured a pleasant and challenging study set-up, equipped to face any challenges coming their way, which can be visualized by the milestones of alumni who have made their mark in the legal fraternity with consistency, self-confidence, and focused, ready-to-lead their own lives while enriching the society overall.

ABOUT THE EVENT:

ASTRAEA: Advocacy. Intellect. Justice.

ASTRAEA is our college's flagship National Intercollegiate Law Fest, proudly organized since 2013. Over the years, ASTRAEA has grown into a distinguished academic and professional forum that brings together some of the brightest legal minds from law schools and colleges across India.

Rooted in the spirit of advocacy, justice, and intellectual excellence, ASTRAEA offers a diverse range of events including Moot Court Competitions, Negotiation and Mediation Challenges, Crime Scene Investigation, Trial Advocacy, Client Counselling, and other law-centric activities designed to bridge theory with practical legal skills.

The fest has been graced by eminent legal luminaries such as Shri Ujjwal Nikam, Justice Sujata Manohar, Hon'ble Justice Ferdino Rebello, and Hon'ble Shri Justice Shahrukh Jimi Kathawala, whose presence has enriched ASTRAEA's legacy and inspired generations of aspiring legal professionals.

Each edition of ASTRAEA serves as a vibrant confluence of competition, learning, and collaboration, fostering critical thinking, advocacy skills, and professional camaraderie. ASTRAEA 2026 continues this proud tradition, promising an intellectually stimulating and memorable experience for participants from across the nation.

GENERAL INSTRUCTIONS:

- Participation is restricted to law students enrolled in the 3 Years or 5 Years LL. B course.
- Maximum 4 students per college can participate in the fest. Limitation as to number of participants in each event shall be subject to rules and regulations of respective events.
- Change in the team composition will not be entertained once the names are sent to the organizers.
- Last date for registration is 17th February 2026 for all the events.
- Decision of the judges shall be final and binding.
- The online registration form must be duly filled. Organizers of the event reserve the right to change any rules and regulations without prior notice.
- Professors In-charge and the student coordinators shall be happy and eager to extend any further assistance and information to your coordinator or participants whenever sought.
- Black and White formal attire is compulsory for all events.
- College will be organizing an orientation program for Astraea events on 22nd February 2026 (Link will be shared later).



CLUES, CRIMES & CONCLUSIONS

Gist of the event: Crime scene investigation is one of the most thrilling events of Astraea. Participants act as investigators who must examine crime scene, collect evidence, interpret facts, go through the evidence sheets, and form legal arguments based on their observations. It tests logical thinking, attention to detail, and the ability to connect scattered clues into a coherent legal narrative. The event nurtures problem solving and investigative reasoning, mirroring challenges faced in criminal litigation.

Rules and Regulations - Astraea (Crime Scene Investigation)

- Participants will participate in teams of two, namely the Observer and the Advocate.
- The Observer will observe the crime scene, note physical evidence, and make sketches / notes within the timeframe of 3 minutes.
- The Observer along with the Advocate will be provided with the Forensic Report, FIR and the Old case files, for the preparation they will be given a timeframe of 5 minutes.
- In the courtroom, both the Observer and the Advocate will be present. The Advocate will present the arguments before the Judge within the timeframe of 8 minutes.
- The Observer will accompany the Advocate in the courtroom and the observer may co-counsel the advocate in the courtroom.
- Witness / Suspects will be physically present in the courtroom.
- The Advocate can ask only two questions per witness or suspect. Cross examination is not allowed.
- Teams are not allowed to touch or mishandle any items at the crime scene.
- Usage of any kind of electronic device is strictly prohibited in all 3 rooms and may lead to disqualification.
- Teams are only allowed to carry a notebook and a pen in the event rooms.
- Each team must bring their own stationery.
- Communication with other teams is strictly prohibited and will lead to disqualification.
- Teams must maintain professional and respectful conduct toward judges, witnesses, volunteers, and other participants.
- Disclosure of crime scene or witness details to other teams before all rounds are completed is prohibited.

RELEVANT LAWS:

- Environment (Protection) Act, 1986
- Constitutional Law
- The Bharatiya Nyaya Sanhita, 2023
- The Bharatiya Nagrik Suraksha Sanhita, 2023
- The Bharatiya Sakshya Adhiniyam, 2023
- Forest (Conservation) Act, 1980
- Forest Rights Act (FRA), 2006

JUDGING PARAMETERS:

- Observation skills
- Analytical Skills
- Argumentative Skills
- Team Coordination & Conduct

MOOT COURT COMPETITION

The objective of the Moot Court Competition is to hone the oratory and drafting skill of the students thus preparing them for the legal profession.

The competition embraces the following awards: ● Winning Team ● Runner-up Team ● Best Researcher ● Best Speaker

Rules & Regulations:

GENERAL RULES:

1. The competition is an Inter-Collegiate Moot Court Competition and it will be conducted on the college campus.
2. The competition shall occur on the 7th March 2026 and 8th March 2026.
3. The language of the competition shall be English.
4. The participants shall adhere to the following dress code when present in any courtroom during the Competition.
 - a) Girls: White salwar and kurta or white shirt and black trousers along with black coat and black shoes.
 - b) Boys: White shirt, black trousers and black tie along with black coat and black shoes.
5. Note: The participating teams shall also adhere to the above-mentioned dress code while attending the inaugural and valedictory ceremonies of the Competition.
6. Important Links: The link to join the WhatsApp Group :
<https://chat.whatsapp.com/BTkX582xpLfDxgmDvHh210>
(Everyone has to join the group as any and every update will be shared on the same. In case any participant is unable to join the WhatsApp group, kindly inform the organizers about the same.)
7. The participants should fill in all the details properly and submit the same. Only one form per team is to be submitted.
8. The participants should ensure strict adherence to the rules mentioned herewith. Non-compliance of the same shall lead to Negative Marking or Disqualification.

ELIGIBILITY: The competition is open for students who are pursuing LLB three-year/five-year courses during the current academic year.

TEAM COMPOSITION:

1. Each participant team shall comprise three (3) members wherein two (2) members shall be designated as Speakers and one (1) member as Researcher.
2. Each team will be given a unique team code number which will thereafter be the identity of the team and its members.
3. The teams should ensure that they do not disclose their team code to any other participants. Such disclosure shall lead to disqualification.
4. The teams shall identify the speaker and researcher in the registration form itself
5. There will be no substitution of team member/s after a team has submitted its registration form, except with the permission of the organizers and under extreme circumstances.

STRUCTURE OF THE COMPETITION:

1. The competition will have a Researcher's Test and 3 rounds - Preliminary, Semi Final and Finals
2. The teams will be arguing from the side either as an Applicant/Appellant or as a Respondent which will be allotted to them through Draw of Lots which will be held on 6th March 2026 and will be conducted in the college premises.
3. The team codes will be provided by 23rd February 2026.

LEX AUCTION: UNDER THE GAVEL...Bid. Brief. Argue.

Gist of the Event: Bid. Brief.

Argue is an engaging and strategy-driven event that brings together the thrill of a live auction and the intellectual rigour of constitutional and environmental law. Teams are provided with a fixed pool of mock currency to bid on an array of legal resources, including landmark case laws, constitutional rights and provisions, doctrines, and legal maxims. These resources are not merely symbolic purchases but they become the foundation upon which teams must construct and present their legal arguments.

Following the auction, teams are challenged to apply only their acquired legal tools to analyse and argue a contemporary environmental issue with a blend of constitutional law. The event tests not just legal knowledge, but also strategic foresight, prioritisation, and the ability to craft persuasive arguments under constraints. By blending competition with critical legal reasoning, the Law Auction offers a unique platform where learning the law becomes interactive, tactical, and exciting. Bid smart, argue sharper, and let strategy decide the verdict.

Rules and Regulations

1. Each team will be given a fixed amount of mock currency at the start.
2. Teams must participate in the auction to purchase legal tools (case laws, doctrines, rights, or maxims).
3. Teams may purchase multiple items but must manage their budget wisely.
4. Each team will consist of two members.
5. Only 4 teams will qualify for the Final Round of the debate.
6. Debate motions will be revealed only after the auction is completed.
7. Teams must rely only on purchased items during the debate.
8. Failure to use at least two purchased items may lead to penalty marks.
9. Each debate round will have a fixed time limit for the debate.
10. Decisions of the judge and organising team will be final.

JUDGING PARAMETERS:

1. Application of the purchased Tools.
2. Legal Reasoning & Argumentation.
3. Auction Strategy.
4. Creativity & Innovation.
5. Presentation & Teamwork.

Laws to be Referred:

1. Environment (Protection) Act, 1986.
2. The Water (Prevention and Control of Pollution) Act, 1974.
3. The Wildlife (Protection) Act, 1972.
4. The Forest (Conservation) Act, 1980.
5. The Air (Prevention and Control of Pollution) Act, 1981.
6. The Biological Diversity Act, 2002.
7. The Public Liability Insurance Act, 1991.
8. Fundamental Rights.
9. Directive Principles.
10. Landmark cases laws

Round Specific Rules and Regulations:

Auction Round Key Rules:

- Each team will be allotted an equal amount of mock currency at the start of the auction.
- Legal resources including case laws, doctrines, maxims, and constitutional provisions will be put up for open bidding.
- The highest bidder at the fall of the hammer will acquire exclusive rights to the item.
- Teams may bid only within their remaining budget.
- Only the legal resources purchased during the auction may be used in the subsequent round.
- Unsold items, if any, shall be dealt with at the discretion of the Organising Committee.
- The decision of the Auctioneer and the Organising Committee shall be final and binding.

Debate Round Key Rules:

- Teams will be assigned either the Proposition or Opposition for the given motion.
- Arguments must be based only on the case laws, doctrines, maxims, and constitutional provisions purchased during the auction.

Preliminary Rounds:

- Each team will be allotted 5 minutes to present its arguments.
- Judges may ask 1 minute of clarificatory questions, if required.

Final Round:

- Each team will be allotted 7 minutes to present its arguments and judges may ask clarificatory questions, if required.
- Use of any legal material not acquired in the auction shall attract penalties or disqualification.
- Teams will be evaluated on legal reasoning, application of purchased resources, and clarity of presentation.
- The decision of the judges and the Organising Committee shall be final and binding.

NEGOTIATUS: The legal bargaining arena

Gist of the Event:

The Negotiation Competition is designed to equip law students with one of the most crucial skills in legal practice the ability to resolve disputes through amicable dialogue and strategic consensus-building.

Participants step into the roles of legal representatives for clients with divergent interests, navigating complex scenarios that demand tact, empathy, and persuasive advocacy. This event focuses on achieving mutually beneficial outcomes, aligning client goals with fairness, and fostering constructive settlements. It offers students an authentic insight into how negotiations, business deals, and dispute resolutions unfold in the professional legal sphere beyond the courtroom.

Rules and Regulations

Negotiations General Rules and Regulations:

1. There shall be two rounds for the negotiations event namely Preliminary and Final round.
2. Each team participating will be required to take part in the preliminary round, on the basis of which the team may proceed to final round.
3. Each team should comprise of 2 members.
4. All participants shall receive only general information for Preliminary round.
5. The participants will be provided with "Confidential information" 30 mins before commencement of the event and the time will be subject to change on the discretion of the organising committee.

Relevant Laws - Preliminary Round

1. Environment Protection Act, 1986
2. Green Tribunal Act, 2010
3. Companies Act, 2013
4. Wildlife Protection Act, 1972
5. Mines and Minerals Act, 1957

Judging Parameters :

1. Clarity and Persuasiveness of Arguments
2. Creativity in problem solving
3. Ability to negotiate effectively
4. Consideration of best interests of party
5. Interpretation of law given in the topic
6. Identifying key issues of the dispute

Preliminary Round Rules :

1. The proposition for the preliminary negotiation round shall be provided to the participants prior to the competition date.
2. 1.5 minutes of opening statement by counsels of both teams.
3. 13 Minutes of negotiation round (Exclusive of opening statement)
4. Feedback session by the judges (However, the timing of feedback and any extensions of time shall be at the sole discretion of the judges)
5. A total of 8 participating teams shall proceed to the final round. Although, this is subject to change depending on the number of participating teams.

Final Round Rules :

1. The proposition for the final round shall be provided to the participants a day prior to the competition date.
2. The final round will be of 20 minutes (exclusive of opening statements).
3. 2.5 minutes of opening statement by counsels of both teams.
4. Feedback session by the judges (However, the timing of feedback and any extensions of time shall be at the sole discretion of the judges).

- Registration charges per participating college is Rs 3000/- (INCLUSIVE OF PARTICIPATION OF ALL EVENTS)
- Registration fees should be paid in the form of NEFT/RTGS/IMPS/UPI in favour of:
'KES SHRI. JAYANTILAL H PATEL LAW COLLEGE'
Bank: Bank of Baroda, Kandivali (West)
Account No: 03970100043277
IFSC: BARBOKANDIV
(Fifth character is Zero).

AWARDS AND PRIZES :

- For each event trophies will be awarded to the winners and the runners - up.
- Cash prize of Rs. 25000/- for winning team of Moot Court Competition and Rs. 15000/- for runner up team.
- Cash prize of Rs. 5000/- for Best Mooter and Best Researcher respectively.
- Cash prize of Rs. 6000/- for Winner and Rs. 3000/- for Runner up teams of Clues, Crimes and Conclusions.
- Cash prize of Rs. 6000/- for Winner and Rs. 3000/- for Runner up teams of Law Auction- Bid. Win. Argue.
- Cash prize of Rs. 10000/- for Winner and Rs. 5000/- for Runner up teams of Negotiatus.
- **Best College: Cash Prize of Rs. 10000/- and Trophy.**
- All participants will be given a certificate of participation.

Organising Committee:

Dr. Viral Dave - I/c Principal
Asst. Prof. Pooja Maniar - Head - Dept. of Law- Convener- Legal Forum

Asst. Prof. Pinny Pathak Convener- Students Moot Court Society

Students Moot Court Society:

(For Queries On Moot Court Competition)
Official Email ID-
mootcourtsociety.jplc@gmail.com

Student Co-ordinators-
Priyani Shukla: +91 9721715667
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FOR REGISTRATIONS

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Netra Bhagadaria: +918080921378

For Queries Regarding Accommodation:

Mr. Sandeep Pal - +918286737488
(IT Co-ordinator)

Asst. Prof. Eveta Fernandes - +917045006030

Link for Registration:

<https://forms.gle/X2SU9GbWXzbsyh869>

